CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 042/00247/2018

Date of Order: This, the 26th day of July 2018

THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER

Mr. Kh. Ibomcha Singh S/o Late Kh. Maino Singh Post Graduate Teacher (Chemistry) Jawahar Navodaya Vidyalaya, Ramva District – Ukhrul, Manipur, Pin – 795145.

...Applicant

By Advocates: Mr. M.G. Singh, Mr. N.T. Singh & Mr. M.K. Dutta

-Versus-

- 1. The Union of India, represented by its Secretary Human Resource Development Department of School Education & Literacy Shastri Bhawan, New Delhi 110048.
- 2. The Commissioner, Navodaya Vidayalaya Samiti Department of School Education & Literacy Govt. of India, B-15, Institutional Area Sector 62, Noida, District Gautam Buddha Nagar Uttar Pradesh 201309.
- The Deputy Commissioner
 Navodaya Vidalaya Samiti
 Regional Office, Temple Road
 Barik Point, Lachumiere, Shillong 793001.
- The Assistant Commissioner (ACAD)
 Cum Inquiry Officer, Navodaya Vidalaya Samiti Regional Office, Temple Road
 Barik Point, Lachumiere, Shillong 793001.
- 5. The Principal, Jawahar Navodaya Vidyalaya Ramva, Ukhrul-I, Manipur, Pin

- Mr. M.A. Muneeb, Assistant Commissioner Navodaya Vidalaya Samiti Regional Office, Temple Road Barik Point, Lachumiere, Shillong – 793001.
- 7. Mr. L. Horam, Principal Jawahar Navodaya Vidyalaya Ramva, Ukhrul-I, Manipur, Pin -

... Respondents

By Advocate: None

ORDER (ORAL)

MANJULA DAS, JUDICIAL MEMBER:

Being aggrieved, the applicant has approached this Tribunal by filing the instant application under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

- "8.i) To set aside the impugned Memorandum REF S-37/NBS(SHR)/I.Singh/2358 dated 21-09-2016 issued by the Deputy Commissioner, Navodaya Vidayalaya Samiti, Regional Office, Shillong; and/or
- ii) To set aside the impugned Inquiry Report on 05-02-2018 submitted by the respondent No. 4; and/or
- iii) To set aside the impugned Order Ref. No. 14/Comp/NVS(SHR)/Kh.I.Singh/686 dated 10-05-2018 passed by the Deputy Commissioner, Navodaya Vidayalaya Samiti, Regional Office, Shillong; and/or
- iv) To set aside the impugned Office Order No. 14/Comp/NVS(SHR)/Admn/I.Singh/769 dated 16-05-2018 passed by the Deputy Commissioner,

- Navodaya Vidayalaya Samiti, Regional office, Shillong; and/or
- iii) To pass such further order or orders as Your Lordships may deem fit and proper in the facts and circumstances of the case."
- 2. Heard Mr. M.G. Singh, learned counsel for the applicant.
 Perused the pleadings and the material placed on record.
- 3. From the perusal of records, it is seen that against the impugned orders which are challenged by the applicant through this O.A., the applicant has not preferred any appeal. However, learned counsel for the applicant agreed to prefer an appeal before the appellate authority within a very short period.
- 4. In view of the above, the applicant is directed to file an appeal before the appellate authority within a period of three weeks. On receipt of such appeal proposed to be filed by the applicant, the appellate authority shall dispose of the same within three months thereafter by considering the whole aspects as well as by giving opportunity of being heard and whatever decision is taken thereto shall be communicated to the applicant forthwith. Till then, impugned office order No. 14/Comp/NVS(SHR)/Admn/I.Singh/769 dated 16.05.2018 whereby the applicant was sought to be posted at Jawahar Navodaya Vidyalaya, Aizawl, Mizoram from Jawahar Navodaya Vidyalaya, Ukhrul-I, Manipur is stayed.

5. Accordingly, O.A. stands disposed of at the admission stage itself. No order as to costs.

(MANJULA DAS)
JUDICIAL MEMBER

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